COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 395 OF 2017 & IA NOS. 820 & 819 OF 2017

Dated: 17th April, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

BSES Yamuna Power Limited

Vs.

Delhi Electricity Regulatory Commission

...Respondent(s)

...Appellant(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Divyanshu Rai for

Mr. Nikhil Nayyar

ORDER

I.A. No. 819 of 2017

(Appln. for exemption from filing certified copy of the impugned order)

We have heard learned counsel for the applicant. For the reasons stated in the application, the application is allowed.

APPEAL NO. 395 OF 2017

Learned counsel for respondent No.1 states that he will taking steps to file reply during the course of the day. He may file the reply after serving copy on the other side. Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 09.05.2017 after serving copy on the other side.

List the matter on <u>04.07.2018.</u>

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk